

Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-375/2005 in  
OA-2619/2004

New Delhi this the 12<sup>th</sup> day of January, 2006.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)  
Hon'ble Shri Shanker Raju, Member(J)

Sh. Mehesh Chand Nagar,  
R/o 310, Dariba Kalan,  
Chandni Chowk,  
Delhi-6.

.... Petitioner

(through Sh. Zakir Hussain, Advocate)

Versus

1. Sh. K.M. Chandrashekhar,  
Secretary (Revenue),  
Ministry of Finance,  
North Block,  
New Delhi.

2. Sh. Hardayal Singh,  
Chief Commissioner of Income Tax,  
CR Building,  
I.P. Estate, New Delhi.

3. Sh. Y.K. Singh,  
Addl. Commissioner of Income Tax,  
CR Building GQRS PERS  
New Delhi.

.... Respondents

(through Sh. V.P. Uppal, Advocate)

Order (Oral)

Hon'ble Shri Shanker Raju, Member(J)

In compliance of Tribunal's directions dated 26.5.2005,  
respondents have passed an order dated 30.08.2005 wherein we do not  
find that any reference has been made to the Tribunal's  
directions/observations. Accordingly, the present C.P. stands disposed of  
with a direction to the respondents to pass a reasoned and speaking order

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keeping in light the directions/observations made by the Tribunal in its order dated 26.05.2005 within a period of two months from the date of receipt of a copy of this order. Notices are discharged. However, liberty is accorded to the petitioner to revive it if any grievance subsists.

*S Raju*  
(Shanker Raju)  
Member(J)

*V.K. Majotra*  
(V.K. Majotra)  
Vice-Chairman(A)

12.1.06

/W/